

Open Court.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH,

ALLAHABAD.

...

original Application No. 469 of 2002.

this the 26th day of April 2002.

HON'BLE MR. S. DAYAL, MEMBER(A)

A.S. Srivastava, S/o late Sri S.P. Sinha, R/o 56
Hoshiyar Singh Marg, Bareilly Cantt.

Applicant.

By Advocate : Sri R.C. Pathak.

versus.

1. Union of India through the Defence Secretary, Ministry of Defence, Government of India, South Block, New Delhi.
2. The Engineer-in-Chief, E-in-C's Branch AHQ, Kashmir House, Rajaji Marg, New Delhi.
3. The Controller General Defence Account C.G.D.A., R.K. Puram, West Block, New Delhi.
4. The Controller of Defence Account, C.D.A., Jabalpur.
5. The Garrison Engineer, (South), MES, Mhow (MP)
6. The G.E. (West) MES, Bareilly Cantt., Bareilly.

Respondents.

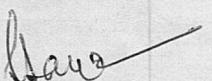
By Advocate : Sri G.R. Gupta for Sri R.C. Joshi.

O R D E R (ORAL)

This application has been filed for passing the medical reimbursement bills dated 31.10.96 and January'97 with penal interest @ 18% per annum. A further direction is sought to the respondent no.2 to accord Ex-post facto approval for the Heart By-pass Surgery of the applicant in private authorised centre namely Escort Heart Hospital & Research Centre, New Delhi.



2. It is clear from the facts on record that the applicant received treatment from 28.10.96 to 1.11.96 in SGPGI, Lucknow and thereafter he was admitted in Escort Heart Hospital & Research Centre, New Delhi from 11.11.96 to 21.11.96 for Heart By pass surgery. The applicant preferred his claim for reimbursement of the medical bills amounting to Rs.154030/- which has remained pending on the ground of procedural reasons till date and has not yet been passed for payment. The claim of the applicant was forwarded by the respondent no.4, but was returned on the ground of non-sanction of the Director Health & family welfare, New Delhi. The Director General Medical Health Services vide his letter dated 18.1.2002 accorded the sanction to the applicant for taking treatment outside state. The applicant has also been sent the order dated 18.1.2002 to the respondents on 24.1.2002, but nothing has been done sofar. There has been unreasonable delay in settling the claim of the applicant. Under the circumstances, I direct the respondents to decide the claim of the applicant within a period of two months from the date of receipt of copy of this order alongwith a copy of the letter dated 24.1.2002 and letter dated 10.10.2001 sent by the respondent no.4 to the respondent no.2. The respondent no.2 shall be responsible for ensuring the claim of the applicant is disposed of within the period mentioned above. There shall be no order as to costs.


MEMBER (A)

GIRISH/-